

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 05.4.1999

OA 298/98

V.S.Bohra, Dy.Conservator of Forest (RFS), Forest Department, Govt.of Rajasthan,Jaipur.

... Applicant

Versus

1. Union Public Service Commission through its Chairman, Dholpur House, Shahjahan Road, New Delhi.
2. State of Rajasthan through its Chief Secretary, Govt.Secretariat, Jaipur.
3. Secretary, Department of Personnel, Govt.of Rajasthan, Govt. Secretariat, Jaipur.
4. Secretary to Govt.of India, Forest Department, New Delhi.
5. Secretary, Forest Department, Govt. of Rajasthan, Jaipur.

... Respondents

CORAM:

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR.GOPAL SINGH, ADMINISTRATIVE MEMBER

For the Applicant

... Mr.C.B.Sharma, Advocate,
brief holder for
Mr.Mukesh Agarwal

For Respondents No.2, 3 and 5

... Mr.U.D.Sharma

For Respondents No.1 and 4

... Mr.M.Rafiq

O R D E R

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

Applicant, V.S.Bohra, in this application under Section 19 of the Administrative Tribunals Act, 1985, has sought the following reliefs :-

"i) That by an appropriate order or direction, the respondents be directed to place the name of the applicant at the correct position in the seniority of R.F.S. as per confirmation on the post of ACF w.e.f. 1.11.83 and by reviewing the recommendations of committee/DPC met on 28.7.98 for promotion in IFS cadre from the Rajasthan State Forest Service the name of the applicant be included at correct position in eligibility list prepared for promotion in IFS cadre from RFS i.e. at no.13 instead of 48 as per his correct seniority position of the applicant in R.F.S. cadre and thereafter promote the applicant in IFS cadre from the date of other similarly situated/Junior persons with all consequential benefits."

C.Kishan

2. We have heard the learned counsel for the parties. During the course of arguments, the learned counsel for the applicant prayed for permission to withdraw the OA with liberty to file a fresh OA. Permission, as prayed for, is granted. The OA stands dismissed as having been withdrawn, with no order as to costs. The applicant may file a fresh OA, if so advised.

Gopalsingh

(GOPAL SINGH)

ADM. MEMBER

Gopal Krishna

(GOPAL KRISHNA)

VICE CHAIRMAN